

"Exception may, however, be made in places where good teaching facilities are not available and a Vidyalaya will have to be set up to attract the best talent to serve there or as a Welfare measure for Central Government Employees and other entitled personnel serving in that place." and

(iv) When the sponsoring authority makes available free of rent or on nominal rent temporary accommodation to house the expanding Vidyalaya till such time as the Kendriya Vidyalaya Sangathan can, with its limited resources, construct its own Vidyalaya buildings on the land given to it.

2. A new Kendriya Vidyalaya (Central School) can also be opened if any of the Government of India Undertakings agrees to pay the entire expenditure, recurring and non-recurring, including accommodation, land and future developmental charges on the proposed Kendriya Vidyalaya (Central School).

3. For the setting up of new Kendriya Vidyalayas (Central Schools) in the campuses of institution of higher learning like IITs, CSIR laboratories etc. the sponsoring authority should provide and bear the cost of non-recurring expenditure on buildings and equipment etc. Condition 1(iii) will however apply.

Saw Mill Division of Forest Department in Andaman and Nicobar Islands

1811. SHRI MANORANJAN BHAKTA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the total strength of Saw Mill Division of Forest Department in the Union Territory of Andaman and Nicobar Islands;

(b) number of employees brought under F.R. and S.R. and under Industrial establishment; and

(c) the reasons as to why remaining employees, if any, were not brought under F.R. and S.R.?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) to (c). The information is being collected and the same will be laid on the Table of the Lok Sabha in due course.

Allotment of Bungalows to Ministers

1812. SHRI MOHD. SHAFI QURESHI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the number of bungalows and House allotted to Ministers and the area of the land both constructed or otherwise attached to such bungalows and houses;

(b) names of Ministers who have asked for accommodation in flats or smaller houses; and

(c) names of Ministers who have houses and land in Delhi and the area of such houses?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The information is given in the statement annexed.

(b) Shri L. K. Advani, Minister for Information and Broadcasting has decided to continue in Type VI flat No. C-I/6 Pandara Park occupied by him earlier as a Member of Parliament. However, he has been given the adjoining flat No. C-I/5 Pandara Park as an office attached to his residence. Shri Biju Patnaik Minister for Steel and Mines asked for allotment of bungalow No. 26 Mahadev Road (type VI) which has been allotted to him.

(c) The information is being collected and will be laid on the Table of the House in due course.